

ADMINISTRATION OF THE
UNION TERRITORY OF LAKSHADWEEP

Kavaratti Island
Dated 29.07.2017

NOTIFICATION

F.No. 01/02/2017-Genl: In exercise of the powers conferred by Sub-Section (1) of Section 6 of the Anand Marriage Act, 1909 (7 of 1909) (inserted by the amendment Act ie. the Anand Marriage (Amendment) Act 2012) read with Government of India, Ministry of Home Affairs, Notification No. U-11030/05/2015-UTL dated 19th April, 2016, the Administrator, Union Territory of Lakshadweep hereby makes the following rules to provide for registration of Anand Marriages, namely:-

RULES

1. Short title and commencement--- (1) These rules may be called the Lakshadweep Anand Marriages Registration Rules, 2017.
(2) It shall come into force on the date of coming into force of the Anand Marriage (Amendment) Act, 2012 (29 to 2012).
2. Definitions:- In these rules, unless the context otherwise requires,-
 - a) "Act" means the Anand Marriage Act, 1909 as amended by the Anand Marriage (Amendment) Act, 2012 (7 of 1909);
 - b) "District Registrar" means the District Registrar of a district authorised under rule 3;
 - c) "Form" means the Form appended to these rules;
 - d) "anand marriage" means anand marriage commonly known as Anand Karaj solemnized under the Act;
 - e) "register" means a register of Anand marriages maintained by the Registrar of Marriages;
 - f) "Registrar" means the Registrar of Marriages authorised under rule 3.
3. Authorisation for registration of marriages--- For, the purpose of registration of Anand Marriages commonly known as Anand Karaj solemnized within the State, the State Government may, by notification in the official Gazette, authorise an officer to be----
 - a) a District Registrar for the district specified in that notification;
 - b) a Registrar of Marriages for the areas specified in the notification.

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4. Jurisdiction---The Anand marriage shall be registered with the Registrar within, whose jurisdiction such marriage is solemnized.
5. Maintenance of Register of Marriages--- The Registrar shall maintain Register of Anand Marriages in Form-I.
6. Procedure for registration--- (1) The parties to the Anand marriage shall prepare a memorandum in duplicate in Form-II and submit the same to the Registrar along with documents to prove the solemnization of the marriage to the satisfaction of the Registrar and registration fee of rupees fifty within a period of thirty days from the date of solemnization of their marriage:

Provided that for registration of marriages solemnized before the commencement of these rules, such memorandum may be submitted within a period of one year from the date of commencement of these rules:

(2) The memorandum shall be signed by both the parties to the marriage and at least two other persons who have witnessed the marriage.

(3) The parties to the marriage who have not registered their marriage within the period specified under sub-rule (1) may get their marriage registered by submitting the memorandum to the Registrar in Form-II and a Declaration in Form-III along with documents to prove the solemnization of the marriage to the satisfaction of the Registrar and registration fee of rupees two hundred.

Provided that such Declaration shall be attested by a Gazetted Officer or Member of Parliament or Member of Legislative Assembly or Member of a Local Self Government Institutions or notary.

7. Verification and registration of marriages:- (1) Where on verification and scrutiny of the memorandum and documents received under sub-rule (1) or sub-rule (3) of rule 6 the Registrar is satisfied that the marriage has been solemnized, he may enter the particulars of the marriage in the register and issue a Certificate of Anand Marriage in Form-IV.

(2) Where the Registrar has reasons to believe that-

- a) the marriage between the parties has not been performed in accordance with Anand marriage ceremony; or
- b) the identity of the parties or the witnesses testifying the solemnization of the marriage is not established; or
- c) the documents tendered before him do not prove the marital status of the parties,

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he may, call upon the parties to produce such further information or documents as he may deem necessary, for establishing the identity of the parties and the witnesses or correctness of the information or documents presented to him within a period of thirty days from date of receipt of memorandum.

8. Refusal of registration of Anand marriage:- The Registrar may, for the reasons to be recorded in writing refuse the registration of marriage, if the parties to the marriage fail to comply with the directions issued by him under sub-rule.(2) of rule 7.
9. Correction of the entries in the register--- (1) The Registrar may, on an application made by any party to the marriage, if satisfied that there is typographical or clerical mistakes in the entries made in the register or on the Certificate of Registration in relation to the name, age or date of marriage, make suitable corrections with previous sanction of the District Registrar and affix his signature to each such correction.
10. Appeal:- (1) Any person aggrieved by the decision of the Registrar may file an appeal to the District Registrar within a period of three months from the date of communication of such decision.

Provided that the delay, if any, in filing such appeal may be condoned for the reasons to be recorded in writing by the District Registrar if the Appellant satisfies District Registrar that he had sufficient cause for not preferring the appeal within the specified period.

(2) The District Registrar shall, after giving opportunity of hearing to the parties concerned, dispose of the appeal within a period of fifteen days.

11. Filing of Memorandum:- (1) The Registrar shall forward duplicate copied of the memorandum received in a month to the District Registrar before the 10th day of every subsequent month.

(2) The originals of the memorandum received by the Registrar and duplicate copied forwarded to the District Registrar shall be retained under the Special Marriage Act, 1954.

(3) The Registrar shall also forward particulars of the corrections made under rule 9 with the date of correction and a copy thereof to the District Registrar.


FAROOQ KHAN
ADMINISTRATOR
21/11/2018

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FORM-I
[See Rule 5]

REGISTER OF ANAND MARRIAGES

1. Details of Marriage:

2. Place of Marriage: (Specify hall, auditorium etc.)	Local area	Ward	District/ Island
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Signature of the Husband

Photo of the Husband to be affixed	Photo of the Wife to be affixed
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Signature of the wife

3. Details of Parties to the Marriage (As on the date of marriage)

<i>Details</i>	<i>Husband</i>	<i>Wife</i>
(a) Name in full (in capital letter)		
(b) Nationality		
(c) Age and date of birth (sufficient proof shall be produced)		
(d) Permanent address		
(e) Present address		
*(f) Previous marital status Married Unmarried Widower		

Widow Divorced		
(g) Whether any spouse is living (if yes, number of spouse living)		
(h) Name of father or guardian and the relationship (i) Age (ii) Address		
(j) Name of mother (i) Age (ii) Address		

*Put () mark on whichever is applicable.

4. Witness of solemnization of marriage

1. (a) Name:

(b) Address

2. (a) Name:

(b) Address

SPACE FOR OFFICE USE

5. Date of Receipt of memorandum.....

6. Details of Documents/records/proof of marriage required under rule 6:

Date:

Registrar

Registration No.

/ (Year)

Date.....

Registrar